

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.318 of 1996

New Delhi this the 7<sup>th</sup> MAY 1996.

HON'BLE SHRI S.R.ADIGE, MEMBER (A)  
HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

Jachi Ram  
S/o Shri Sadanad,  
Hindi Translator,  
Town & Country Planning  
Organisation,  
Min. of Urban Affairs ..... Applicant  
(By Advocate Sh.G.S.Beqrar)  
Vs.

1. Union of India,  
through the Min. of Urban Affairs,  
E. Block, Vikas Bhawan,  
I.P. Estate,  
New Delhi.
2. The Chief Planner,  
Town & Country Planning  
Organisation,  
New Delhi. .... Respondents  
(By Advocate Sh.VSR Krishna)

ORDER

Hon'ble Sh.S.R.Adige, M(A)

1. We have heard Shri Beqrar for the applicant and Shri Krishna for the respondents.
2. Admittedly the applicant who is an LDC in the Min. of Urban Affairs, Govt. of India was appointed to the post of Hindi Translator in Town & Country Planning Organisation on deputation basis for 3 years w.e.f. 11.2.1992 vide office order dated 14.2.92. The mode of recruitment as provided in Recruitment Rules for this post is by transfer on deputation/transfer or by direct recruitment. As per Recruitment Rules

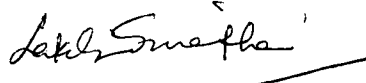
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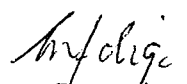
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the period of deputation shall not ordinarily exceed 3 years. Upon the applicant's deputation period expiring <sup>on</sup> 10.2.95, it was extended for a further period of 1 year w.e.f. 11.2.95 and he completed his fourth year of deputation as Hindi Translator on 10.2.96. He has therefore, no legally enforceable right to continue.

3. We were however, informed by applicants' counsel during hearing that the applicant will be retiring on superannuation shortly and prays that he be not disturbed at the very far end of his career. It is open to the applicant to make this prayer to the respondents through a self contained representation within 2 weeks from the date of receipt of a copy of this judgement on receipt of which the respondents should dispose of the same in accordance with extant rules.

4. This O.A. together with MA No.715/96 are disposed of accordingly. No costs.

  
(LAKSHMI SWAMINATHAN)  
MEMBER (J)

  
(S.R. ADIGE)  
MEMBER (A)

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